

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:  
NEW DELHI.

CCP 129A/93 in  
DA-3130/92

Date of decision: 17.8.1993.

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S.K. Kundra

... Petitioner.

Versus

Shri K. Venkateswaran,  
Secretary,  
Department of Revenue,  
Ministry of Finance,  
New Delhi & anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... Shri G.D. Bhandari,  
Counsel.

For the Respondents.

... Shri V.P. Uppal, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

The Supreme Court in Special Leave to Appeal(Civil)  
No.7795/93 against the judgement of the Tribunal in  
O.A. No.3130/92 granted special leave and interim stay by  
its order dated 26.7.1993, copy of which was placed before  
us by the learned counsel for the respondents.

2. In view of the said orders, these proceedings are  
dropped.

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN

'SRD'  
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